

The demand of the teachers and students have to be looked into by the State Governments and no directive can be issued by the Centre. Advice has, however, been given that opportunity should be provided for teachers and students to ventilate their grievances and these should be promptly looked into.

Complaint against Delhi University Authorities

111. SHRI KANWAR LAL GUPTA: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether Government have received any complaint or representation in the last year against the Delhi University Authorities;

(b) if so, the details thereof and the action taken by the Government thereon; and

(c) what steps Government propose to take to check arbitrary appointments and promotions at the University level?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) to (c). Complaints and representations against the Delhi University have been received from students, teachers, employees of the University and from parents seeking redressal of their grievances. Such of those grievances which can be looked into by the University are passed on to them for necessary action. Those complaints which would require further consideration by Government have been sent to the University for their comments. The matter would thereafter be examined to see if any action of the University is not in conformity with the Act, Statute and the Ordinance of the University, and the President of India in his capacity as the Visitor would be advised suitably.

Approval of un-authorised colonies in Delhi

112. SHRI KANWAR LAL GUPTA: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) how many un-authorised colonies have been approved by the D.D.A. in Delhi since 1st January, 1977;

(b) names of colonies in Delhi which are approved but have not been taken over by the Delhi Municipal Corporation;

(c) the details of representations received by the Government after 1st January, 1977 from the un-authorised colonies and approved colonies;

(d) the action taken by the Government over these representations of each colony; and

(e) what steps Government propose to take to expedite the approval of un-authorised colonies and taking over the services of approved colonies by the Delhi Municipal Corporation?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) No unauthorised colony has been regularised by Delhi Development Authority since 1st January, 1977. However, Delhi Development Authority have started working on proposals for regularisation of un-authorised colonies according to the Government orders dated 16th February, 1977.

(b) Information is being collected.

(c) and (d). The representations received from the unauthorised colonies relate mainly to regularisation of the colonies and local matters like provision of civic amenities in the colonies. The representations from approved colonies mainly relate to provisions of civic amenities also. These are sent to concerned authorities for taking necessary action.

(e) An Implementation Body to watch the progress of regularisation and development of unauthorised colonies according to the policy laid down by the Government on 16th February, 1977 has been constituted on 2nd May, 1977. The question of taking over the services of approved colonies not yet taken over by the Delhi Municipal Corporation is under active consideration.

Acquisition of land in Delhi by D.D.A.

113. SHRI KANWAR LAL GUPTA: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) how much land is under acquisition under section 4 or 6 of Land Acquisition Act in Delhi and since when;

(b) how much land has been developed so far and how many flats or quarters have been constructed;

(c) how many plots have been auctioned by the D.D.A. after developing the land and how many plots have been allotted without auction;

(d) how much profit has been made by the D.D.A. in the last four years; and

(e) will Government release that land to the owners which can not be developed in the next three years?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) the total area of land under notification under Sections 4 and 6 of Land Acquisition Act is respectively as under:

Under Section 4 is equal to 74,372.36 acres.

Under Section 6 is equal to 64,790.84 acres.

The proceedings started since 7th March, 1957.

(b) (i) Total area of land developed by DDA is about 8100 acres*

(ii) Houses constructed by DDA are about 29,350 units.

(c) (i) Number of plots auctioned 7786

(ii) Number of plots disposed of by draw of lots 2130.

(d) The net excess of income over expenditure of DDA during the last four years as per Accounts duly certified by the C&AG are as follows:—

(Rupees in Lakhs)

1972-73	275.40
1973-74	254.33
1974-75	219.30
1975-76	57.05

(e) No such decision has been taken.

Death of Shri Kamal Kant Chaddha, Jr. Steno of DDA

114. SHRI A. BALA PAJANOR: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) the circumstances under which Shri Kamal Kant Chaddha, Junior Stenographer of D.D.A. was driven to end his life;

(b) whether the rules and regulations governing relief on transfer/resignation have been reviewed;

(c) if so, with what results; and

(d) whether Government propose to review the procedure obtaining in this regard in all departments so as to prevent such fatalities?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Information is being collected from the Police.

(b) No, Sir.

(c) Question does not arise.

(d) No such review is contemplated at present.

*The figure excludes areas under Jhonpurj Removal Scheme and Slum

resettlement colonies and Jhuggie tenements.